

ITEM NO.5

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. S.P.S. LALER

Criminal Appeal No(s). 1812-1813/2019

STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

KHATERU AND ORS. ETC.

Respondent(s)

Date : 21-10-2022 These appeals were called on for hearing today.

For Appellant(s)

Mr. Garvesh Kabra, AOR

For Respondent(s)

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

Records received.

Letter received from Trial Court in respect of respondent nos. 1 to 4 stating therein that due to unavailability of house number of the respondents, notice cannot be served. Two weeks time, is granted to learned counsel for appellant, to take fresh steps and file fresh particulars, to serve respondent nos. 1 to 4.

List again on 05.12.2022.

S.P.S. LALER  
Registrar

pm